

Further a new scheme “Pradhan Mantri Rojgar Protsahan Yojana” has been initiated by the Ministry of Labour and Employment in the year 2016-17 for incentivising industry for promoting employment generation and ₹ 1000 crores has been allocated for this purpose. Under this scheme employers would be provided an incentive to enhance employment by reimbursing their 8.33% EPS contribution made to new employees.

Child labour in family enterprises

1108. SHRI DEREK O'BRIEN: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the definition of what constitutes a family enterprise;
- (b) the number of such family enterprises in the country; and
- (c) the checks and balances instituted so that children working in family enterprises are not in violation of child labour laws in the country?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) to (c) The Bill to amend the Child Labour (Prohibition and Regulation) Act, 1986 has been introduced in the Parliament. The proposed amendment will *inter-alia* bring complete prohibition of employment of children below 14 years of age in any occupation or process. In the proposed amendment, “family enterprises” means any work, profession, manufacture or business which is performed by the members of the family with the engagement of other persons and “family” in relation to a child, means his mother, father, brother, sister and father’s sister and brother and mother’s sister and brother. The data of number of such family enterprises is not maintained in the Ministry of Labour and Employment. The amendment will also prohibit children to work in their family/family enterprise. However, considering the social fabric and socio-economic conditions in the country where children acquire and imbibe basic skill sets while helping their parents, such help is permissible under proposed amendments. Additionally, the proposed amendments provide the following safeguards also:

- The proposed amendment only permits ‘help’ and not ‘employment’ in family/family enterprise.
- The family enterprise should be carried on by the members of the child’s family only.
- The help given by the child to his family/family enterprise will not be allowed, if it involves hazardous process.
- The school education of the child should not be affected due to this help.